

Aadhar Housing Finance Ltd.
Corporate Office : Office Nos. 501 & 503, 5th Floor, Lightbridge, Saki Vihar Road, Andheri East, Mumbai Suburban (District), Maharashtra-400072
Dhanbad Branch Office: Shop No.-417, 2nd Floor, City Centre, Dhanbad - 826001, (JH).
Burdwan Branch Office: 1St Floor, Gopal Bhavan, Holding No. 39, Mouza Ichlabad, Ward No. 10, Burdwan - 713103 (WB).



POSSESSION NOTICE Appendix IV (for immovable property)

Whereas, the undersigned being the Authorized Officer of Aadhar Housing Finance Limited (AHL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of Power conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice (s) Issued by the Authorised officer of the company to the Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in th notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section(4) of the Section 13 of the said Act said Act read with rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHL for an amount as mentioned herein under with interest thereon.

S. N.	Name of the Branch / Borrower(s) /Co Borrower(s)	Description of Secured Asset (immovable property)	Demand Notice Date and Amount	Date of Possession
1.	(Loan account 03400000062 of Dhanbad Branch), Ramchandra Rabidas (Borrower) Jhura Devi (Co-Borrower)	All Piece And Parcel Of Land Having Area- 4 Decimal, Khata No-25, Plot No-470 Situated At Mouza - Phulwar, Mouza No-247, Revenue Ps- Kattrash, Registry Office- Dhanbad, Dist- Dhanbad, Bounded By:- East:- Gudu Gope, West:- Sahadev Rabidas, North:- Phulwar Gosala, South:- Ram Chandra Das	14-05-2026 Rs. 6,51,221/-	25-09-2026
2.	(Loan account 03410000094 of Dhanbad Branch), Pintu Sharma (Borrower) Guriya Devi (Co-Borrower)	All That Piece & Parcel Of Land Situated At Mouza- Chas, Thana No-30, Khata No-438, Plot No-3662, Area 213/16 Decimal Out Of Which 1.67 Decimal, At- Chas, Than- Chas, Sub- Registry Office- Bokaro, Dist- Bokaro, Sate- Jharkhand, Bounded By:- East:- 12 Feet Proposed Rasta, West:- Part Of This Plot, North:- Sold Part Of This Plot, South:- A-Marked Land	14-04-2026 Rs. 5,66,165/-	25-09-2026
3.	(Loan account 06400001197 of Burdwan Branch), Late. Sk Nur Hosen (Represented Through The Legal Heir) (Borrower), Masud Hosen (Co-Borrower)	All That Piece And Parcel Of Land Admeasuring More Or Less 5 Satak Along With Pucca Structure Area More Or Less Admeasuring 220 Sq.Ft., Lying And Situated At Mouza- Gwalmore, Bearing J.L. No. 42, LR Khataion No. 224 (As Per Deed), R.S & L.R. Plot No-333, Under P-S- Polba, District- Hooghly, Bounded By:- East:- House Of Torap All Mondal, West:- 8ft Wide Pucca Road, North:- 12ft Wide Pucca Road, South:- 8ft Wide Road	09-01-2026 Rs. 2,13,528/-	26-09-2026
4.	(Loan account 003410000078 / 03410000062 of Dhanbad Branch), Sudama Prasad (Borrower) Tetari Devi (Co-Borrower) Dipak Prasad (Co-Borrower)	All Piece And Parcel Of Land Having Area- 06 Kathas Or To Say 10 Decimal, Khata No-1, Plot No-46, Situated At Mouza- Panchmahuli, Mouza No- 233, Anchal- Nirsa, Dist- Dhanbad Bounded By:- East:- Village Road, West:- Kailthan, North:- Ashoka Dam And Sharat Dhan, South:- Vendor Niz	13-05-2026 Rs. 11,29,380/-	24-09-2026

Place: Dhanbad, Burdwan
Date: 28-09-2026

Authorised Officer,
Aadhar Housing Finance Limited

Chola
Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office : Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T.N.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the Secured Creditor) under the Act and in exercise of the powers conferred under Sec. 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Sec. 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name & Address of the Borrower/s & Co-Borrower/s	Loan Amt.	Dt. of Demand Notice & O/s. Amt.	Description of the Property / Secured Asset
1.	Loan A/C. No(S) : H.25/AR000138771 1. Mr. / Mrs. Shisankar Mahato 2. Mr. / Mrs. Putil Mahato Add. :- Laxmania, Uttar Dinajpur, L. P. School, North Dinajpur, West Bengal 733 156 ; Also At : Plot No. L. R. and R. S.-16, Mouza : Lohaga, Dist. Dinajpur, P. O. Moharajahat, P. S. Raiganj, J.L. No. 17, 819, 982 As Per Porcha, Lohagara, Raiganj, Uttar Dinajpur, West Bengal, 733 156.	Rs. 16,00,000/-	24.09.2026 Rs. 20,20,645/- (Lk. Twenty Thousand Six Hundred Forty Five Only) As on 24.09.2026	All that piece & parcel of land measuring 03 decimal alongwith 1300 Sq. Ft. of RCC Residential Type Structure under Plot No. - L. R. & R. S.-16 recorded in L. R. Khataion No. 817, 819, 982 (as per Porcha) situated within Mouza : Lohagara, Vill. Lohagara, P. O. Moharajahat, P.S. Raiganj, J.L. No. 90, Under Rampur Gram, Dist. Uttar Dinajpur-733 156, West Bengal. Boundary :- The said land is butted and bounded as follows:- As per Deed - North : Jyotish Barman; South :- 12 ft. Wide Pucca Road; East : Akash Barman; West : Paritosh Barman.

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within **60 days** from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Cholamandalam Investment and Finance Company Ltd. is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, The Secured Creditor shall be entitled to exercise all the rights U/s. 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to **ATTACH AND / OR SEAL** the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Uttar Dinajpur, West Bengal
Date : 24.09.2026

Authorised Officer
For Cholamandalam Investment and Finance Company Limited

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF FLORIN REALTORS PRIVATE LIMITED

RELEVANT PARTICULARS

1) Name of corporate debtor	FLORIN REALTORS PRIVATE LIMITED
2) Date of incorporation of corporate debtor	27/06/2012
3) Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Kolkata
4) Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109WB2012PTC183217
5) Address of the registered office and principal office (if any) of corporate debtor	47, Jatindra Mohan Avenue, Kolkata, West Bengal, 700001
6) Insolvency commencement date in respect of corporate debtor	24th September, 2026 (Order received on 26th September, 2026)
7) Estimated date of closure of insolvency resolution process	22nd March, 2027 (180 days from the CIRP Commencement Date i.e. 24th September, 2026)
8) Name and registration number of the insolvency professional assigned as interim resolution professional	Rakesh Kumar Agarwal (BBN)IPA-001/II/P-P-00443/2017-2018/10786
9) Address and e-mail of the interim resolution professional, as registered with the Board	20 N S Road, 1st floor, Room no 15, Block A, Kolkata -700001 Email: rakesh202@hotmail.com
10) Address and e-mail to be used for correspondence with the interim resolution professional	20 N S Road, 1st floor, Room no 15, Block A, Kolkata Process Email: II/Oforinterrealtors@gmail.com
11) Last date for submission of claims	9th October, 2026 (14 days from the CIRP order received i.e. 26th September, 2026)
12) Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13) Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14) (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that:

1. The National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of FLORIN REALTORS PRIVATE LIMITED on 24th September, 2026.

2. The creditors of FLORIN REALTORS PRIVATE LIMITED are hereby called upon to submit their claims with proof, on or before 09.10.2026, to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 to 11.

3. The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Rakesh Kumar Agarwal
Interim Resolution Professional
(BBN)IPA-001/II/P-P-00443/2017-2018/10786
AA11078602/011226/108823, Valid till 31.12.2026
Reg: 20 N S Road, 1st floor, Room no 15, Block A, Kolkata 700001
Reg Email id: rakesh202@hotmail.com
Process Email Id :- florinrealtors@gmail.com

Date: 28.09.2026
Place: Kolkata

BEFORE THE CENTRAL GOVERNMENT, REGIONAL DIRECTOR, MINISTRY OF CORPORATE AFFAIRS, EASTERN REGION, KOLKATA.

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014.

-And-

In the matter of Inntx Aviation Private Limited, having its Registered Office at 37, Shakespear Sarani, 4th Floor, Kolkata-700017, West Bengal.

...Applicant

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-Ordinary General Meeting held on **2nd September, 2026** to enable the Company to change its Registered Office from "State of West Bengal" to "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the **MCA portal (www.mca.gov.in)** by filing investor **complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Ministry of Corporate Affairs, Eastern Region, Corporate Bhawan, 6th Floor, Plot No. II/IF/16, AA-II/IF Rajarhat, New Town, Akandeshwar, Kolkata-700135, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at 37, Shakespear Sarani, 4th Floor, Kolkata-700017, West Bengal.

For & on behalf of
Inntx Aviation Private Limited
Sd/-
(AMEET HARJINDER GADHOKIA)
Director
Place: Kolkata
Date: 25th September, 2026
DIN: 01730158

Chola
Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office : Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T.N.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the Secured Creditor) under the Act and in exercise of the powers conferred U/s. 13(12) of the Act read with Rule 3 issued Demand Notice(s) U/s. 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is / are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name & Address of the Borrower/s & Co-Borrower/s	Loan Amt.	Dt. of Demand Notice & O/s. Amt.	Description of the Property / Secured Asset
1.	Loan A/C. No(S) : LAP3KRN000056894 & LAP3KRN000118852 1. Mr. / Mrs. Shyamsundar Khan 2. Mr. / Mrs. Manimohan Khan 3. Mr. / Mrs. Moumita Biswas Add. (Same For Sr. No. 1 to 3) :- Subidpur Purandarpur, North 24 Parganas, Primary School North 24 Parganas, Amudia, West Bengal-743 273; Also At (Same For Sr. No. 1 to 3): Mouza :- Subidpur, J.L. No- 105, RS. No. 239, Touzi No. 17, LR Khataion No. 157, New LR Khataion 1151 & 1184 RS. Dag No. 295, LR Dag No. 330, Vill. Subidpur P.O. Purandarpur, PS. Gaighata Purandarpur Primary School, Amudia-743 273.	LAN : LAP3KRN000056894 for an Amt. of Rs. 10,00,000/- & LAP3KRN000118852 for an Amt. of Rs. 5,00,000/-	18.09.2026 Rs. 20,38,563/- (Rs. Twenty Lakh Thirty Eight Thousand Five Hundred Sixty Three Only) as on 18.09.2026	ALL THAT land measuring about 18.50 Satsaks forming part of R. S. Dag No. 295 Corresponding to L. R. Dag No. 330 under L. R. Khataion No. 157 (As per Deed) & L. R. Khataion Nos. 1151 & 1184 (As per Porcha) in Mouza : Subidpur under P. S. Gaighata in the District : North 24 Parganas within the limits of Ramnagar Gram Panchayat, boundary's as per legal documents are as follows :- At the West : No. 151408717 of 2019 - On the North : Gour Khan; On the East : Baburall Mondal; On the South : Mirtyunjay Pare; On the West : Manisankar Khan

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within **60 days** from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Cholamandalam Investment and Finance Company Ltd. is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, The Secured Creditor shall be entitled to exercise all the rights U/s. 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to **ATTACH AND / OR SEAL** the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Sec. 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable U/s. 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : North 24 Parganas, West Bengal
Date : 18.09.2026

Authorised Officer
For Cholamandalam Investment and Finance Company Limited



ASSOCIATION OF NPS INTERMEDIARIES

PUBLIC NOTICE

ASSOCIATION OF NPS INTERMEDIARIES (ANPI) invites applications from the eligible entities for Empanelment as Health Benefit Administrator (HBA) under NPS Swasthya to deliver services under NPS Swasthya.

The empanelment and operations shall be guided by PFRDA's Operational Guidelines for NPS Swasthya (2026), issued vide Circular No. PFRDA/2026/49/NPS-SWASTHYA/01 dated September 18, 2026.

Interested entities may obtain the Application Form, Operational Guidelines and detailed eligibility requirements from: [Linkedin https://www.linkedin.com/feed/update/urn:li:activity:7509488645351981056](https://www.linkedin.com/feed/update/urn:li:activity:7509488645351981056)

Completed applications, along with the required documents and declarations, should be submitted to ANPI at the following email Id: associationofnpsintermediaries@gmail.com

Chief Executive Officer
Association of NPS Intermediaries (ANPI)
Mobile Number: 8004921016

Authum

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED
Regi. off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. **Ph.:(022) 6747 2117 Fax: (022) 6747 2118 E-mail: Info@authum.com**

POSSESSION NOTICE

(As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the Authorized officer of the **Authum Investment & Infrastructure Limited ("AIL")** (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIL vide NCLT order dated 10.05.2024), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a **Demand Notices dated 16th January 2025** calling upon the borrower **1) NANDA GOPAL DAS, 2) RADHA RANI DAS addressed at VILL SUKUNIA P O SARPAI, P S MARISHODA, MEDINIPUR – 721444 also at MOUZA-SUKUNIYA, P O-SARPAI, P S-MARISHADA, DAG NO. 1242, J.L NO.153,TOUZI NO.32, MEDINIPUR – 721444, having loan No. RLAKLO000325621 & RLAKLO000325896** to repay the amount mentioned in the notice being **Rs. 39,08,452/- (Rupees Thirty-Nine Lac Eight Thousand Four Hundred Fifty-Two Only)** as on **14-01-2025** with further interest and costs within 60 days from the date of receipt of the said notices.

The Borrower failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this **22nd day of September in the year 2026**.

The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Authum Investment & Infrastructure Limited** for an amount of **Rs. 49,60,381/- (Rupees Forty-Nine Lacs Sixty Thousand & Three Hundred Eighty-One Only)** as on **14th day of September 2026**, and interest thereon. The Borrower/ Co-Borrower's attention is invited to provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY (SCHEDULE OF THE PROPERTY)

ALL THAT piece and parcel of bastu land measuring about 27 decimal, be the same a little more or less, forming part of R.S. Dag. No. 1242 under Khataion No. 695 corresponding to LR. Khataion No.332/1 in Mouza Sukunia, J.L.. no. 153 under Police Station Marisda in the district of East Midnapore within the limits of the Kumirda Gram Panchayat Together With a two storied building thereon having a total covered area of about 2160 sq.ft. (ground floor 1045 sq.ft. And first-floor 1115 Sq.ft.) and the- said premises is butted and bounded as under: **North:** By Others **Dag South:** By Kallinagar to Paharpur Road East: By Others **Dag West:** By Khal

Date: 22.09.2026
Place: SUKANIA

Authorised Officer
Authum Investment & Infrastructure Limited



SBI Home Loan Centre, Bolpur (64183)
Venus Plaza, 3rd Floor, Sriniketan Road
Bolpur, Dist.- Birbhum, Pin- 731204, (W. B.)
E-mail id: sbi.64183@sbi.co.in

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas

The undersigned being the Authorised Officer of the **State Bank of India, Home Loan Centre, Bolpur** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated mentioned below and calling upon the Borrower(s)/ Mortgageor(s)/Legal Heir(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Mortgageor(s)/Legal Heir(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002, said Rules as per date shown against the Borrower(s)/ Mortgageor(s)/Legal Heir(s). The Borrower(s)/ Mortgageor(s)/Legal Heir(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **State Bank of India, Home Loan Centre, Bolpur** for the said amount and interest thereon.

The Borrower(s)/ Mortgageor(s)/Legal Heir(s) attention are invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl. No.	Name & Address of Borrower(s) / Legal Heir(s)	Description of the Immovable Properties	1) Demand Notice Date 2) Possession Notice Date 3) Outstanding Amount
1.	Dewasis Ruidas (Deceased), S/o Late Amrita Ruidas, Vill Pandabeswar (College Para), P.O + P.S- Pandabeswar, Dist. Paschim Bardhaman, PIN- 713346 his Legal Heir(s) 1) Mrs. Dipali Ruidas, W/o Late Dewasis Ruidas 2) Mrs. Monti Ruidas, D/o Late Dewasis Ruidas 3) Mrs. Manisha Ruidas, D/o Late Dewasis Ruidas. All are residence of Vill - Pandabeswar (College Para), P.O + P.S- Pandabeswar, Dist.- Paschim Bardhaman, PIN- 713346	All that piece and parcel of Land & Building ad-measuring an area of 4.12 Decimals at Mouza- Maha, J.L No. 10, RS, & LR Plot No-155, LR Khataion No. 2583, Classification Bastu, Deed of Sale No I-3277/2018 registered at ADSR Office Raniganj, Chowki - Durgapur, District - Paschim Bardhaman, PIN - 713346. The Property Stand in the Name of Dewasis Ruidas (Deceased), S/o Late Amrita Ruidas, Vill - Pandabeswar (College Para), P.O+P.S-Pandabeswar, Dist.- Paschim Bardhaman, PIN- 713346. The property is Butted & Bounded by: On The North - Vacant Land. On The South - Road. On The East - Vacant Land of Krishna Ruidas. On The West- House of Anit Sarkar	1) 17.07.2026 2) 24.09.2026 3) Rs.9,99,084.00 (Rupees Nine Lakhs Ninety Nine Thousand Eighty Four Only) as on 17.07.2026 and further interest from 18.07.2026 plus incidental expenses costs, etc. thereon.
2.	Dinesh Kumar Mahato, (Deceased), S/o Late Ram Jalan Mahato, Vill- Hatjan Bazar Colony (Near Ramprasad High School), Suri, Dist- Birbhum, PIN- 731102 his Legal Heir(s) 1) Mrs. Sulekha Debi (Wife), W/o Late Dinesh Kumar Mahato 2) Mr.Vikram Mahato (Son), S/o Late Dinesh Kumar Mahato 3) Mr. Sunny Kumar Mahato (Son), S/o Late Dinesh Kumar Mahato 4) Mrs. Suruchi Kumari Mahato (Daughter), D/o Late Dinesh Kumar Mahato. All are residence of Vill-Hatjan Bazar Colony (Near Ramprasad High School), Suri, Dist.-Birbhum, PIN- 731102	All that piece and parcel of the Property ad-measuring an area of 3 Decimals (1.50 Decimals of Mr. Dinesh Mahato & 1.50 Decimals Mrs. Sulekha Devi) of Land & Building under Deed No. I- 4636/2014, Mouja- Fatepur, J.L. No. 98, LR Khataion No. 563 & 564, Plot No.19/329, CD Vol No. 12, Pages No. 84 to 95, Hatjan Bazar Colony (Near Ramprasad High School), PIN + P.S + SR Office + Chowki - Suri, Dist.- Birbhum, PIN- 731101. The Property Stand in the Name of Mrs. Sulekha Debi (Borrower) W/o Mr. Dinesh Kumar Mahato & Mr. Dinesh Kumar Mahato (Deceased Borrower), S/o Late Ram Jalan Mahato, Vill - Hatjan Bazar Colony (Near Ramprasad High School), Suri, Dist. - Birbhum, PIN- 731102 The property is Butted & Bounded by: On the North- G.P Road. On the South - House of Sukdeb. On the East - Land of Bablu. On the West - G.P Road.	1) 29.06.2026 2) 25.09.2026 3) Rs.15,83,830.00 (Rupees Fifteen Lakhs Eighty Three Thousand Eight Hundred Thirty Only) as on 29.06.2026 and further interest from 30.06.2026 plus incidental expenses costs, etc. thereon.

Date : 24.09.2026 & 25.09.2026
Place: Pandabeswar, Suri

Authorised Officer
State Bank of India

NOTICE

THE WEST BENGAL STATE CO-OPERATIVE BANK LIMITED (H.O.) 24A, Waterloo Street, Kolkata-700069

Notice is hereby given to all concerned that **Helenchha Branch of The West Bengal State Co-operative Bank Ltd.** will be shifted to the 1st floor of Adjacent Building in the south of the present premises at P.O.- Helenchha, P.S.- Bagdad, North 24 Pgs, Pin- 743270 **w.e.f. 05.10.2026 (Monday).** Depositors, Customers and all concerned are requested to note that normal banking services will be available from the new location as usual on and from **05.10.2026**. All concerned are requested to kindly bear with us.

Sd/-
Managing Director

My client Lachman Yadav, S/o- Late Jagaru Yadav had executed a registered sale deed before A.R. A 1 Kolkata vide sale deed no.6424 dated 04/02/2023 purchased from Babloo Singh who purchased the same from Ramesh Singh and Daljit Kaur vide sale deed no. 9139 registered on 22/12/2010 at A.D.S.R. Serampore which was performed by power of attorney holder Ram Bilash Singh vide power of attorney deed no.1033/2010 dated-20/12/2010, A.D.S.R. Howrah which has remain in force till now as per memo no.1000/16-12-2014. Whereas Property situated at Mouza-Pandit Satghara,J.L.-17 under P.S.-Serampore L.R. Khataion No. 823, L.R. dag no.778, Land measuring 01katha originally belonged to Jayanti Das the recorded owner who sold it to Gyan Chand Prasad Gupta vide a sale deed no. 752 dated 19.10.1982 at S. Serampore who also sold the same on 11.12.90 to said Ramesh Singh and Daljit Kaur vide sale deed no. 5147 registered at S. Serampore. My client has applied for mutation of the aforesaid property in B.L.&L.R.O.Shrirampur. His body has any objection regarding this matter then he/she will contact in B.L.&L.R.O Shrirampur within one month.

Conducted By
Subhash Chandra Shah
Advocate, Serampore Court

CHANGE OF NAME

J. JAINENDRA KR. SINGH, S/o SHUBH DAYAL SINGH, residing at 212/39, Kripanath Dutta Road, Cossipore, Kolkata – 700002, West Bengal, hereby declare that **JAINENDRA KR. SINGH, JAINENDRA KUMAR SINGH and JAINENDRA KUMAR YADAV** are one and the same person, i.e. myself. My name is recorded as **JAINENDRAKR. SINGH** in my Voter ID, whereas it appears as **JAINENDRA KUMAR SINGH** in my Aadhaar, PAN and Ration Card, and as **JAINENDRA KUMAR YADAV** in certain documents relating to my biological son **VINAY KUMAR YADAV.** I further declare that **JAINENDRA KR. SINGH** alias **JAINENDRA KUMAR SINGH** alias **JAINENDRA KUMAR YADAV** refer to one and the same person, namely myself. This declaration is made for clarification and submission before the concerned authorities wherever required. This change has been made and verified by an Affidavit vide Affidavit no. 83585, Dated on 22.09.2026 sworn before the LD. **FIRST CLASS JUDICIAL MAGISTRATE AT ALIPORE COURT, WEST BENGAL.**



North Eastern Railway

E-Tender Notice

Online open E-Tenders are invited by Senior Divisional Electrical Engineer/ TRS/Electric Loco Shed/Gorakhpur/ North Eastern Railway, acting for and on behalf of the President of India for the following work:

Tender Notice No. & Description - Tender Notice No. : ELS-GKP-CAMCmainComp26-2R ELS-GKP-CAMC of Air compressors and Heatless Air Dryers for 02 years, अग्रगणित लागत : ₹ 15,05,680.00, अग्रिम धन : ₹ 30,114.00, Cost of Tender Form : ₹ 00.00, Contract Period: 24 Months.

• Offers can be uploaded by the tenderer, up to 16:00 Hrs. on 21.10.2026 and will be opened after 16:00 Hrs. on 21.10.2026. Detailed information, minimum eligibility criteria, Terms and conditions regarding this e-tender are available at website www.ireps.gov.in. • Tenderer should check any correction/ corrigendum related to this e-tender notice on the website before uploading their offer.

DEE/TRS, Electric Loco Shed/ CPRO/Elect-196 Gorakhpur/N.E. Railway

Do not travel with inflammable article in train

Chola
Enter a better life

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032, T.N.

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)

SALE NOTICE OF IMMOVABLE SECURED ASSETS ISSUED UNDER RULE 8(B) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.

Notice is hereby given to the **PUBLIC IN GENERAL** and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) mortgaged / Charged to the secured creditor the **POSSESSION** of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below :- Notice is hereby given to Borrower/ Mortgageor(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgageor(s) (Since deceased) as the case may be indicated in COLUMN (A) U/s. 8(b) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. <https://www.cholamandalam.com> or www.auctionfocus.in

[A]	[B]	[C]	[D]	[E & F]	[G]
Sr. No.	Loan Account No. / Names Of Borrower(s) / Mortgageor(s) / Guarantor(s)	O/S. Dues to be recovered (Secured Debts)	Description of the Immovable Property / Secured Asset	Type of Possession	Reserve Price (In Rs.)

